

**ANNUAL REPORTS (1962-63) OF
NINETEEN DEVELOPMENT COUNCILS**

SHRI N. KANUNGO: Sir, I also beg to lay on the Table a copy each of the Annual Reports of nineteen Development Councils for the year 1962-63, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1961. [Placed in Library. See No. LT-1967/63.]

**REPORT OF THE INDIAN DELEGATION TO THE
16th SESSION OF THE W.H.O. REGIONAL
COMMITTEE**

THE MINISTER OF HEALTH (DR. SUSHELA NAYAR): Sir, I beg to lay on the Table, a copy of the Report of the Indian Delegation to the 16th Session of the World Health Organisation Regional Committee for South East Asia held in Bangkok from September 10 to 16, 1963. [Placed in Library. See No. LT-1862/63.]

**THE DEFENCE OF INDIA (NINTH
AMENDMENT) RULES, 1963**

SHRIMATI TARKESHWARI SINHA: Sir, I beg to lay on the Table, under section 41 of the Defence of India Act, 1962, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1525, dated the 23rd September, 1963, publishing the Defence of India (Ninth Amendment) Rules, 1963. [Placed in Library. See No. LT-1971/63.]

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF THE APPRO-
PRIATION (RAILWAYS) NO. 6 BILL,
1963**

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have 1

allotted thirty minutes for the completion of all stages involved in the consideration of the Appropriation (Railways) No. 6 Bill, 1963, including the consideration and passing of amendments, if any, to the Bill.

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION RE RE-
PORT OF THE HEALTH SURVY
AND PLANNING COMMITTEE**

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two and half hours for the consideration of Shri Krishna Chandra's motion regarding the Report of the Health Survey and Planning Committee.

**REFERENCE TO A CERTAIN
STATEMENT OF THE PUNJAB HOME
MINISTER**

SHRI A. D. MANI (Madhya Pradesh): Sir with your permission, I would like to raise two issues of vital public importance. In this morning's papers, there appears a report from Ferozepore—I am quoting from the Hindustan Times—saying that Mr. Mohan Lai, Home Minister of the Punjab, made the following statement. The statement quotes Mr. Mohan Lai as saying, according to the 'Hindustan Times':

"The present campaign against Mr. Nehru by opposition has been launched at the instance of certain foreign powers who feel jealous of the growing leadership in the world of our Prime Minister and it is unfortunate that some people in our country should work as agents of these powers."

[Shri A. D. Mani]

The report says further about Mr. Mohan Lai:

"He held the Jan Sangh responsible for the recent incident in Kashmir and accused it of having created trouble there at the instance of some foreign powers which were interested in dividing Kashmir to help Pakistan."

I hold, Sir, that this statement is a slander of the opposition parties in Parliament who are involved in it by implication.

MR. CHAIRMAN: How do you make it?

SHRI A. D. MANI: We sit here, who lead agitation against the Prime Minister. There was a motion of No-Confidence in the Government in which all the Members of the opposition parties were involved in some way or the other. Here is a statement made against the Jan Sangh which is one of the recognised opposition parties, that it functions at the instance of a foreign power.

MR. CHAIRMAN: There is no mention of the Jan Sangh.

SHRI A. D. MANI: He says that. This statement is not made by an individual. It is made by the Home Minister of Punjab and the public will be led to assume that the Home Minister has received confidential information which emboldened him to make such a statement. I think, Sir, in the interests of Parliamentary decorum as well as decency of public life, Government should make a statement on this matter dissociating themselves from the statement of Mr. Mohan Lai. This is one matter I wanted to raise. I would like to raise another.

SHRI G. MURAHARI (Uttar Pradesh): He should be impeached.

श्री ए० वी० वाजपेयी (उत्तर प्रदेश): सभ पति जी, मैं श्री माणिको घन्यवाद देता हूँ कि उन्होंने यह सवाल यहां खड़ा किया। ये जो आरोप लगाये गये हैं, बड़े गंभीर आरोप हैं। मैं समझता हूँ कि पंजाब के गृह मंत्री ने मोच समझकर ये आरोप लगाये हैं। इन आरोपों के दो पहलू हैं। एक तो विरोधी दलों पर आरोप लगाये गये हैं और कुछ विदेशी ताकतों पर आरोप लगाये गये हैं। वे विदेशी ताकतें हमारे साथ मित्रता का सम्बन्ध रखती हैं। अगर कुछ विदेशी ताकतों के साथ मिल कर भारत के कुछ विरोधी दल वर्तमान सरकार को उखाड़ना चाहते हैं, तो न केवल उन विरोधी दलों के खिलाफ कड़ी कार्यवाही होनी चाहिये बल्कि उन विदेशी ताकतों के सम्बन्ध में भी हमको अपनी नीति पर पुनर्विचार करना चाहिये। मैं जानना चाहूंगा कि वे कौन सी विदेशी ताकतें हैं जो हमारे देश के कुछ विरोधी दलों के साथ मिल कर वर्तमान सरकार को उखाड़ना चाहती हैं। ऐसी विदेशी ताकतों का नाम लिया जाना चाहिये क्योंकि अगर बिना नाम के आरोप लगाये गये, तो मित्र देशों के साथ हमारे सम्बन्ध बिगड़ने की आशंका है।

दूसरा पहलू है विरोधी दलों का। हमारी पार्टी का नाम लिया गया है। मुझे गुस्सा तो बहुत है, मगर मैं अफसोस के साथ कहना चाहता हूँ कि भारतीय जनसंघ में लाख बुराइयां होंगी, लेकिन एक पाप जो हम कभी नहीं करेंगे वह पाप यह है कि किसी विदेशी ताकत के साथ मिल कर हम अपने देश में कभी कोई साजिश नहीं करेंगे। हम एक देशभक्त पार्टी हैं और हमारा झगड़ा सरकार के साथ एक घरेलू झगड़ा है। हम वर्तमान सरकार को हटाना चाहते हैं, मगर इस के लिये हम किसी का सहारा नहीं लेंगे। मैं जानना चाहता हूँ कि विदेशी ताकतों के साथ मिल कर जो साजिश हो रही है वह खाली पंजाब में हो रही है या सारे देश में हो रही है? इस सम्बन्ध में गृह

मंत्री जी के पास कोई खबर या नहीं; या केवल पंजाब के मंत्री को खबर है और नई दिल्ली को कोई खबर नहीं है ? इतनी बड़ी साजिश चले और प्रधान मंत्री जी न जानें और केन्द्रीय गृह मंत्री जी न जानें और उस साजिश की खबर केवल पंजाब के गृह मंत्री को ही, यह बात गले के नीचे नहीं उतरती । इससे पहले काश्मीर के पुराने प्रधान मंत्री, बख्शी गुलाम मुहम्मद, ने भी इसी तरह के आरोप लगाये थे । उन्होंने जनसंघ के साथ स्वतंत्र पार्टी, सोशलिस्ट पार्टी और कुछ ऐसी ही पार्टियों का नाम लिया था । केन्द्रीय सरकार को इन आरोपों के सम्बन्ध में स्पष्टीकरण करना चाहिये । गृह मंत्री जी बतायें कि क्या उन्हें इस प्रकार की किसी साजिश की कोई खबर है और कोई खबर है, तो उन्होंने क्या कार्यवाही की ? ऐसे किसी विरोधी दल को देश में काम करने की छूट नहीं दी जा सकती जो किसी बाहर की ताकत के साथ मिल कर साजिश कर रहा हो और ऐसी बाहर की ताकतें कौन हैं जो हमारे देश में गड़बड़ पैदा करना चाहती हैं । यह मामला पंजाब का नहीं है, यह मामला जम्मू और काश्मीर का भी नहीं है, सारे भारत की स्वतंत्रता और सुरक्षा का सवाल है । हमारी देशभक्ति को चनौती दी गई है । हम किसी की देशभक्ति पर संदेह नहीं करते हैं ।

SHRI AWADESHWAR PRASAD SINHA (Bihar): Sir, I rise on a point of order. How does this discussion arise now?

SHRI A. B. VAJPAYEE: It does arise.

MR. CHAIRMAN: It is not a discussion. It is a request to the Government to make a statement on this statement that the Home Minister of Punjab has made.

SHRI AWADESHWAR PRASAD SINHA: But the request should be brief. 828 RSD—4

MB. CHAIRMAN: Certain things are said briefly while others take a little more time.

SHRI A. B. VAJPAYEE: I am not delivering a speech. . . .

सभापति जी, मेरा कहना यह है

SHRI P. L. KUREEL URF TALIB (Uttar Pradesh): It is our inherent right when allegations are made against us.

یہ الزام ایک پارٹی کے خلاف نہیں ہے بلکہ سب ایوزیشن پارٹیز کے خلاف ہے -

†[यह इल्जाम एक पार्टी के खिलाफ नहीं है बल्कि सब अपोजीशन पार्टियों के खिलाफ है ।]

श्री सभापति : मिस्टर कुरील, आपको इस हाउस के मेम्बर की हैसियत से यह बात मालूम होनी चाहिये कि जब एक मेम्बर बोल रहा हो, तो दूसरे मेम्बर को नहीं बोलना चाहिये, चाहे उसको कितना जोश हो या कितना गुस्सा हो ।

شہی ہمارے لال کوریل دہطالب ہے :

انہوں نے ایسی بات ہی کہی

†[श्री वारे लाल कुरील 'तालिब' : उन्होंने ऐसी बात ही कही]

श्री ए० बी० वाजपेयी : सभापति जी, मेरा कहना यह है

SHRI B. K. P. SINHA (Bihar): Sir, I rise on a point of order.

MR. CHAIRMAN: What have you got to say now?

SHRI A. B. VAJPAYEE: I am not yielding. I do not concede. I am on my legs.

MR. CHAIRMAN: He does not yield. Therefore, you take your time. He is not yielding and, therefore, you will please sit down.

SHRI B. K. P. SINHA: It is a point of order, Sir.

MR. CHAIRMAN: If it is a point of order, yee.

SHRI B. K. P. SINHA: I am rising on a point of order. I do not see how, under what rule or convention a statement made by somebody, who is not a member of the Government of India, can be raised in this House. If Mr. Mohan Lai, in his statement had said "some Members belonging to the Opposition in Parliament are doing this", I can very well understand that matter being raised. He brings allegations against opposition parties. He does not refer to individual Members of Parliament belonging to the opposition parties. He is not a part of the Government of India or the Parliament of India.

SHRI DAHYABHAI V. PATEL (Gujarat): Does he say Members of Parliament are excluded? (*Interruptions*).

MR. CHAIRMAN: I would allow him to make as long a speech as I have allowed this side even on the point of order.

SHRI B. K. P. SINHA: In the circumstances such an issue cannot be raised here because only issues which pertain to Member of Parliament can be raised. I see that an exception is being made in this case. There are so many allegations against so many parties. Each party is making allegations against other parties and if that becomes the subject-matter of discussion in Parliament, then Parliament has to sit 'four years' in a year to dispose of its business.

MR. CHAIRMAN: Probably yes. There is no substance in the point of

order and I allow Mr. Vajpayee to continue.

श्री ए० बी० वाजपेयी : मझे खेद है ।
यह सवाल कांग्रेस या विरोधी दल . . .

श्री सभापति : उसे क्यों डील करते हैं ?

श्री ए० बी० वाजपेयी : मेरा कहना है कि यह कांग्रेस और विरोधी दल का सवाल नहीं है । विदेशी ताकतों पर भी आरोप लगाया गया है कि वह हमारे देश में मिल कर साजिश कर रही हैं और कांग्रेस सदस्यों को भी जानना चाहिये कि ये विदेशी ताकतें कौन सी हैं । इसलिये मेरा निवेदन यह है कि गृह मंत्री जी या प्रधान मंत्री जी बतायें कि क्या उन्हें इस सम्बन्ध में कोई विशेष जानकारी है । वह इसे सदन के सामने रखें, हमें विश्वास में लें और बतायें कि हम में से कौन साजिश कर रहा है और किस विदेशी ताकत के साथ साजिश कर रहा है ।

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, . . .

MR. CHAIRMAN: No, no. I have allowed the matter to be raised and it has been duly raised. I would now ask Mr. Mani to raise another question for which he has asked my permission.

REFERENCE TO PERMISSION TO MR. CHOU EN-LAI TO FLY OVER INDIAN TERRITORY

SHRI A. D. MANI (Madhya Pradesh) : Sir, there is another matter to which I would like to make a reference this morning and that is about the permission given to Mr. Chou En-lai to fly over Indian territory. I may mention, Sir, that last month Senator Pastore, who was a member of the Congressional Delegation wanted to pass over India. The Government of India did not give permission to Senator Pastore. He was flying